GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2250 ANSWERED ON 20/12/2022

DIVERSION OF MGNREGS FUNDS

2250. SHRI ANUMULA REVANTH REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- whether the Union Government has directed the State Government of Telangana to pay Rs.151.9 crore for allegedly diverting Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) funds to activities not permitted under the central scheme guidelines and if so, the details thereof;
- (b) the details of several implementation issues found by the Union Government's team related to working under MGNREGS in Telangana; and
- (c) the details of work done by the Government of Telangana that is non-permissible under MGNREGS along with the funds spent on these works?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a): Yes, Sir. A high level Central Team visited in the State of Telangana to review the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the month of June 2022.

On the basis of recommendation of Central Team, the State Government of Telangana was directed to recover an amount of Rs. 151.91 crore under Mahatma Gandhi NREGS.

- (b): During the visit of Central Team the implementation issues observed by Central Team are given at **Annexure.**
- (c): State of Telangana has taken "construction of food grain drying platform" work under Mahatma Gandhi NREGS, which is not permissible under the Schedule –I of the Mahatma Gandhi National Rural Employment Guarantee Act.

Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.2250 dated 20.12.2022.

Points	Issues
Planning issues	 a. Diversification in the selection of the works being taken up was lacking. b. Less number of individual beneficiary works were taken up so far. c. It was observed that majority of the competed works were close with very less amount of expenditure incurred against the estimated sanctioned amount. d. It was also observed that large amount of funds is spend without any outcome in particular in case of de-silting works.
Good governance issues	 a. The work files were not maintained with all the required documents as per the framework of the Ministry. b. The 7 registers in the Gram Panchayats were not duly updated in the visited Gram Panchayats. c. The Citizen information Board was not present on many worksites in case of ongoing & completed works and wherever it was found, it was not installed as per the framework of the Ministry and with the incomplete information.